

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 260 of 2020**

**IN THE MATTER OF:**

**Oriental Bank of Commerce**

**...Appellant**

**Versus**

**Mittal Corp Ltd.**

**...Respondent**

**For Appellant: Mr. Ankit Raj and Mr. Piyush Beriwal, Advocates**

**For Respondent: Ms. Anju Jain and Mr. Hitesh Sachar, Advocates**

**ORDER**

**16.06.2020** For filing of Rejoinder of the Appellant, at request of Learned Counsel for the Appellant, the Matter is adjourned to **26<sup>th</sup> June, 2020**.

In the meanwhile, the Appellant/Oriental Bank of Commerce is directed to file an Interlocutory Application, because of the reason that it is brought to the notice of this Tribunal that the Oriental Bank of Commerce name is no longer in existence and the name of the said Bank got merged with the 'Punjab National Bank'. Hence, the amendment is necessitated for the filing of aforesaid 'Interlocutory Application'. It cannot be gainsaid that the Learned Counsel for the Appellant/Applicant is directed to serve an Advance Copy of the proposed Interlocutory Application to the Learned Counsel for the other side, three days before the next date of hearing.

**[Justice Venugopal M.]  
Member (Judicial)**

**[ Justice Anant Bijay Singh]  
Member (Judicial)**

Basant B./Kam.